

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT – IV

**Item No.444
CP/147/ND/2020**

IIN THE MATTER OF:

DalHousie Holdings Ltd.

Applicant

Versus

Martin & harris Pvt Ltd.

Respondent

Under Section 59 of the Companies Act, 2013.

Order delivered on 11.06.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Niharika Ahluwalia,

Mr. Arpit Sharma, Advs.

For the Respondent 1 : Mr. H. L. Tiku, Senior Advocate

Mr. Yashmeet, Adv. (for R-1)

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **30.07.2024**.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**